

Title: Statement regarding status of implementation of the recommendations in the First and Fourth Report of Standing Committee on Urban Development, Ministry of Urban Employment and Poverty Alleviation.

MR. SPEAKER: Depending on the length of the statement, you can lay it.

THE MINISTER OF STATE OF THE MINISTRY OF URBAN EMPLOYMENT & POVERTY ALLEVIATION (KUMARI SELJA): It is about two and a half pages.

With your permission, I beg to lay the statement on the Table of the House.

MR. SPEAKER: I hope, this will be circulated to the Members.

KUMARI SELJA: I rise to make the Statement in pursuance of your direction dated 24.09.2004 issued in terms of the provisions of Rule 266 of the Rules of Procedure and Conduct of Business in the Council of States, which reads as under:-

"The Minister concerned shall make once in six months a statement in the House regarding the status of implementation of recommendations contained in the reports of Department – Related Parliamentary Standing Committees of Rajya Sabha with regard to his Ministry."

I would like to inform for the benefit of the Hon'ble Members of the House that the First Report of the Standing Committee of the 14th Lok Sabha on Demands for Grants of the Ministry of Urban Employment and Poverty Alleviation was laid in the Rajya Sabha on 23.08.2004. There were 38 recommendations made in this Report. Action Taken Notes on these recommendations were submitted by the Ministry of Urban Employment and Poverty Alleviation on 31.12.2004.

The 4th Report of the Standing Committee was laid in the House by the Committee on 11.03.2005 after examining the replies of the Government

* Laid on the Table and also placed in Library. See No. LT 2185/05

contained in the Action Taken Notes on Demands for Grants of the Ministry of Urban Employment and Poverty Alleviation.

The Hon'ble Committee has divided the Action Taken Notes on the 38 recommendations contained in its First Report in the following categories:-

Recommendations accepted by the - 27 Nos

Government

(ii) Recommendations which the Committee

would not like to pursue in view of the

Government's replies - 1 No.

(iii) Recommendations in respect of which

replies of the Government have not been

accepted by the Committee - 6 Nos.

(iv) Recommendations in respect of which

final replies of the Government are

still awaited - 4 Nos.

Mr. Chairman, Sir, I would like to inform the Hon'ble Members that in respect of 27 recommendations which have been accepted by the Government, further follow up action, where necessary, will be taken and intimated to the august House in due course of time. In respect of one recommendation which the Committee does not wish to pursue in view of the replies furnished by the Government, no further action is required to be taken by the Ministry of Urban Employment and Poverty Alleviation.

The Hon'ble Committee has not accepted the replies of the Ministry of Urban Employment and Poverty Alleviation in respect of 6 recommendations and final replies are yet to be furnished in respect of 4 recommendations. The Committee has desired that the final replies to the recommendations for which only interim replies have been given

by the Government should be furnished to the Committee within three months of the presentation of the report, i.e., 3 months with effect from 11.03.2005. I wish to assure the House that these replies will be furnished to the Committee by the Ministry of Urban Employment and Poverty Alleviation by the stipulated date.
